

ITEM NO.22

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.38744/2024

(Arising out of impugned final judgment and order dated 23-08-2024 in CAN No.1/2024 passed by the High Court at Calcutta)

SANDIP GHOSH

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(With IA No.195313/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.195311/2024-PERMISSION TO FILE SLP)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.  
Mr. Siddhartha Chowdhury, AOR  
Mr. Biswaroop Bhattacharya, Adv.  
Mr. Sumitava Chakraborty, Adv.  
Mr. Zohaib Rauf, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
CBI Mr. Suryaprakash V Raju, ASG  
Mr. Kanu Agarwal, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Madhav Sinhal, Adv.  
Mr. M.K. Maroria, Adv.

Mr. Ranjit Kumar, Sr. Adv.  
Mr. Nalin S Kohli, Sr. Adv.  
Mr. Kabir Shankar Bose, Adv.  
Mr. Amit Mishra, Adv.  
Mr. Tarunjyoti Tewari, Adv.  
Mr. Kumarjyoti Tewari, Adv.  
Mr. Praneet Pranav, Adv.  
Mr. Vikas Singh, Adv.  
Mr. Abhijeet, Adv.  
Ms. Mitakshara Goyal, Adv.  
Mr. Aniket Seth, Adv.  
Ms. Himadri Haksar, Adv.  
Mr. Siddhartha Sinha, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Permission to file the Special Leave Petition is granted.
- 2 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**  
A.R. -cum-P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar